

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

Cont. Case (Civil) No.185 of 2019

1. Deep Narayan

2. Manoj Kumar ... ..Petitioners

**-Versus-**

The State of Jharkhand & Ors. ... ..Opp. Parties

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**

**(Through: Video Conferencing)**

For the Petitioner : Mr. Jitendra Tripathi, Advocate.

For the Opp. Parties : Ms. Pinki Tiwary, AC to AG.

**06/ 11.09.2020** In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

On the request of Ms. Pinki Tiwary, learned counsel appearing for the opposite parties, put-up this case after three weeks, i.e. on 09.10.2020 for compliance of the Court's order.

Let it be made clear that if the order of the Court is not complied with in its true letter and spirit, the Secretary, Jharkhand Urja Vikas Nigam Ltd., shall remain present before this Court through Video Conferencing on the next date of hearing to explain as to why not a contempt proceeding be initiated against him for deliberately and willfully flouting the Court's order.

**(Dr. S.N. Pathak, J.)**